

Government of Jammu and Kashmir
Finance Department
Civil Secretariat,
Jammu

Notification

Jammu, the 16th June, 2021

S.O. 201 In exercise of the powers conferred by section 164 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No V of 2017), the Government, on the recommendations of the Council hereby makes the following rules further to amend the Jammu and Kashmir Goods and Services Tax Rules, 2017, namely:-

(2) These rules shall come into force on the date of publication of corresponding notification under Central Goods and Services Tax in the Central Gazette. 2. In the Jammu and Kashmir Goods and Services Tax Rules, 2017,-

(i) in rule 23, in sub-rule (1), after the words "date of the service of the order of cancellation of registration", the words and figures "or within such time period as extended by the Additional Commissioner or the Commissioner, as the case may be, in exercise of the powers provided under the proviso to sub-section (l) of section 30," shall be inserted;

(ii) in rule 90, -

(a) in sub-rule (3), the following proviso shall be inserted, -

"Provided that the time period, from the date of filing of the refund claim in FORM GST RFD-01 till the date of communication of the deficiencies in FORM GST RFD-03 by the proper officer, shall be excluded from the period of two years as specified under sub-section (1) of Section 54, in respect of any such fresh refund claim filed by the applicant after rectification of the deficiencies.";

(b) after sub-rule (4), the following sub-rules shall be inserted, namely:-

"(5) The applicant may, at any time before issuance of provisional refund sanction order in FORM GST RFD-04 or final refund sanction order in FORM GST RFD-06 or payment order in FORM GST RFD-05 or refund withhold order in FORM GST RFD-07 or notice in FORM GST RFD-08, in respect of any refund application filed in FORM GST RFD-01, withdraw the said application for refund by filing an application in FORM GST RFD-01W. (6) On submission of application for withdrawal of refund in FORM GST RFD-01W, any amount debited by the applicant from electronic credit ledger or electronic cash ledger, as the case may be, while filing application for refund in FORM GST RFD-01, shall be credited back to the ledger from which such debit was made.";

(iii) in rule 92,-

(a) in sub-rule (1), the proviso shall be omitted;

(b) in sub-rule (2),



- (i) for the word and letter "Part B", the word and letter "Part A" shall be substituted;
- (ii) the following proviso shall be inserted, namely: -
"Provided that where the proper officer or the Commissioner is satisfied that the refund is no longer liable to be withheld, he may pass an order for release of withheld refund in Part B of FORM GST RFD-07.";
- (iii) in rule 96,-
- (a) in sub-rule (6), for the word and letter "Part B", the word and letter "Part A" shall be substituted;
- (b) in sub-rule (7), for the words, letters and figures, "after passing an order in FORM GST RFD-06", the words, letters and figures, "by passing an order in FORM GST RFD-06 after passing an order for release of withheld refund in Part B of FORM GST RFD-07" shall be substituted;
- (iv) in FORM GST REG-21, under the sub-heading "Instructions for submission of application for revocation of cancellation of registration", in the first bullet point; after the words "date of service of the order of cancellation of registration", the words and figures "or within such time period as extended by the Additional Commissioner or Commissioner, as the case may be, in exercise of the powers provided under proviso to sub-section (1) of section 30," shall be inserted;
- (v) in rule 138E, for the words "in respect of a registered person, whether as a supplier or a recipient, who,-" the words "in respect of any outward movement of goods of a registered person, who,-" shall be substituted.
- (vi) for FORM GST RFD-07, the following FORM shall be substituted, namely: "FORM GST RFD-07 [See rules 92(2) & 96(6)] Reference No. Date:



To _____

(GSTIN/UIN/Temp. ID)

_____ (Name)

_____ (Address)

_____ (ARN)

Part-A

Order for withholding the refund

Refund payable to the taxpayer with respect to ARN specified above are hereby withheld in accordance with the provisions of sub-section (10)/ (11) of section 54 of the JKGST Act, 2017. The reasons for withholding are given as under:

S. No.	Particulars	
1	ARN	
2	Amount Claimed in RFD-01	<Auto-populate
3	Amount Inadmissible in RFD-06	<Auto-populate
4	Amount Adjusted in RFD-06	<Auto-populate
5	Amount Withheld	
6	Reasons for withholding (More than one reason can be selected)	<input type="checkbox"/> Recoverable dues not paid <input type="checkbox"/> In view of sub-section 11 of Section 54 <input type="checkbox"/> On account of fraud (s) of serious nature <input type="checkbox"/> Others, (specify)
7	Description of the reasons	(Up to 500 characters, separate file can be attached for detailed reasons)
8	Record of Personal Hearing.	(Up to 500 characters, separate file can be attached for detailed records)



Part-B

Order for release of withheld refund

This has reference to your refund application dated against which the payment of refund amount sanctioned vide order dated was withheld by this office order dated. It has been now found to my satisfaction that the conditions for withholding of refund no longer exist and therefore, the refund amount withheld is hereby allowed to be released as given under:

S. No.	Particulars	
1	ARN	
2	Amount Claimed in RFD-01	<Auto-populate
3	Amount Inadmissible in RFD-06	<Auto-populate
4	Amount Adjusted in RFD-06	<Auto-populate
5	Amount Withheld in RFD-07A	<Auto-populate
6	Amount Released	
7	Amount to be paid	

Dated:

Signature (DSC):

Place:

Name:

Designation:

Office Address:";

(viii) after FORM GST RFD-01 B, the following FORM shall be inserted, namely: -
"FORM GST RFD-01 W [Refer Rule 90(5)]
Application for Withdrawal of Refund Application

1. ARN:

2.GSTIN:



3. Name of Business (Legal):

4. Trade Name, if any:

5. Tax Period:

6. Amount of Refund Claimed:

7. Grounds for Withdrawing Refund Claim:

- i. Filed the refund application by mistake
- ii. Filed Refund Application under wrong category
- iii. Wrong details mentioned in the refund application
- iv. Others (Please Specify)

8. Declaration: I/we hereby solemnly affirm and declare that the information given herein is true and correct to the best of my/ our knowledge and belief and nothing has been concealed therefrom.

Place:

Signature of Authorised Signatory

Date:

Name Designation/ Status".

Sd/-

(Dr. Arun Kumar Mehta) IAS
Financial Commissioner,
Finance Department.

Dated: - 16 -06-2021

No. FD-ESTB/21/2021-09-FINANCE DEPARTMENT

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
5. All Principal Secretaries to Government,
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Joint Secretary, J&K Affairs, HHA, Government or India.
9. Excise Commissioner, J&K Jammu.
10. Commissioner State Taxes Department, J&K Jammu.
11. Additional Commissioner State Taxes (Administration & Enforcement)
Jammu/Kashmir.
12. Website.

(Shafiq Ali Keer)KAS

Under Secretary to Government,
Finance Department